

Central Administrative Tribunal
Madras Bench

OA/310/00464/2019

Dated Monday the 1st day of April Two Thousand Nineteen

P R E S E N T

Hon'ble Mr. T.Jacob, Member(A)

S.Vijayakumari
W/d of late N.Subramaniam,
No.124/303, Paper Mills Road,
Peravallur, Chennai 600 082. .. Applicant
By Advocate M/s.Ratio Legis

Vs.

1. Union of India, rep by
The General Manager,
Southern Railway,
Park Town, Chennai 600 003.
2. The Sr. Divisional Personnel Officer,
Chennai Division, Southern Railway,
NGO Annexe, Park Town,
Chennai 600003. .. Respondents

By Advocate Mr.P.Srinivasan

ORAL ORDER
[Pronounced by Hon'ble Mr.T.Jacob, Member(A)]

Heard. The applicant has filed this OA seeking the following relief:-

“to call for the records related to the service particulars of late N.Subramaniam and the representations 22.10.2018 & 10.1.2019 and further to direct the 2nd respondent to extend family pension with effect from the date of death of her mother i.e. 22.3.1996 with all the attendant benefits with admissible interest and to make further order/orders as this Tribunal may deem fit and proper and thus render justice.”

2. Learned counsel for the applicant submits that the applicant is the widowed daughter of a Railway employee who retired from service on 14.10.1981 and died on 13.2.1988. Her mother who was receiving the family pension also died on 21.3.1996. Therefore, she made Annexure A9 and A11 representations dated 22.10.2018 and 10.1.2019 respectively to the respondents seeking family pension. The said representations are still pending. It is submitted that the applicant would be satisfied if the competent authority is directed to consider it in accordance with law and the facts of her case and pass a reasoned and speaking order within a time limit to be stipulated by this Tribunal.
3. Mr.P.Srinivasan takes notice for the respondents.
4. Keeping in view the limited relief sought and without going into the substantive merits of the claim, the competent authority is directed to consider Annexure A9 and A11 representations dated 22.10.2018 and 10.1.2019 respectively, of the applicant comprehensively dealing with all the points raised therein and pass a



reasoned and speaking order in accordance with law within a period of three months from the date of receipt of a copy of this order.

5. OA is disposed of with the above direction at the admission stage.